

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.3

IA/159(MP)2022 in (MP) CP(IB) 53 of 2020

Proceedings under Section 22(3)(b) IBC

IN THE MATTER OF:

CoC of Gwalior Distilleries Pvt Ltd
V/s
Gwalior Distilleries Ltd

.....Applicant

.....Respondent

Order delivered on 02/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. Tejas Vyas
For the Respondent :

ORDER

IA/159(MP)2022

This application is filed by the CoC under Section 22(3)(b) of the IBC, 2016 for replacement of IRP, Mr. Dhaval Jitendrakumar Mistry with the new RP, Mr. Jagdish Kumar.

We heard the Learned Counsel, Mr. Tejas Vyas appearing for the CoC.

CoC in its meeting dated 26.08.2022 by 72.52% voting decided to replace the IRP with the new RP.

Hence, we replace the IRP with the new RP, Mr. Jagdish Kumar having Registration No. IBBI/IPA-001/IP-P00671/2017-18/11143 for the CIRP of the Corporate Debtor.

We direct the IRP to handover all the assets, documents and the property of the Corporate Debtor to the RP within three days.

With this direction, **IA/159(MP)2022** stands allowed and disposed of.

-Sd-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)**